

EXTRAORDINARY

REGD. NO. JK—33



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

Vol. 130] Jammu, Sat., the 24th Feb., 2018/5th Phal., 1939. [No. 47-3

Separate paging is given to this part in order that it may be
filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

**GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW,
JUSTICE AND PARLIAMENTARY AFFAIRS**

(Legislation Section)

Jammu, the 24th February, 2018.

The following Act as passed by the Jammu and Kashmir State
Legislature received the assent of the Governor on 24th February, 2018
and is hereby published for general information :—

**THE JAMMU AND KASHMIR LAND REVENUE
(AMENDMENT) ACT, 2018**

(Act No. VI of 2018)

[24th February, 2018.]

An Act to amend the Jammu and Kashmir Land Revenue Act,
Samvat 1996.

Be it enacted by the State Legislature in the Sixty-ninth Year of Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Land Revenue (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment in section 6, Act No. XII of Samvat 1996.*— In section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996, for sub-section (2), the following shall be substituted, namely :—

“(2) The Deputy Commissioner and the Additional Deputy Commissioner of a District shall be the Collector thereof ; and a Sub-Divisional Magistrate, an Assistant Commissioner and a Tehsildar shall be an Assistant Collector of the First Class and a Naib-Tehsildar an Assistant Collector of the Second Class.”

(Sd.) ACHAL SETHI,

Special Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.